

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 12

IA 1464/2024 IN C.P. (IB)/4097(MB)2019

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **EDELWEISS ASSET RECONSTRUCTION
COMPANY LIMITED VS INFRA DREDGE
SERVICES PRIVATE LIMITED**

Section 7 and Section 27 of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Mily Ghoshal a/w. Adv. Sophia Hussain for the Resolution Professional /
Applicant present.

IA 1464/2024

1. Ld. Counsel for the Applicant informs that the Individual Resolution Professional is being replaced by the IPE firm of which the individual Resolution Professional is one of the members in para 7 of the Resolution as under –

In the Meeting it was deliberated that SSARVI Resolution Services LLP, an Insolvency Professional Entity registered as an Insolvency Professional (Registration No.-IBBI-IPE-0144/IPA-1/2022-23/50008) through its Authorized Signatory Mr. Prashant Jain may be appointed as Resolution Professional under Section 27 of the Coe as the Resolution Professional. The Members recommended to propose this resolution for approval, in accordance with the same and an appropriate resolution is placed at Resolution No.2 for approval of CoC Members.

2. The said Resolution has been approved by 100% of the CoC. Accordingly, Mr. Prashant Jain is discharged as Resolution Professional and SSARVI Resolution Services LLP, Insolvency Professional Entity is appointed as to act as a Resolution Professional of the Corporate Debtor and to discharge or functions and duties of the Insolvency Resolution Professional as codified in the Code.
3. Accordingly, Interlocutory Application 1464 of 2024 is **allowed** and **disposed of**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

Sd/-
JUSTICE V.G. BISHT
MEMBER (JUDICIAL)